

HARYANA VIDHAN SABHA

IV SESSION

BULLETIN NO. 1

Friday, the 4th March, 2011

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 4th March, 2011 from 3.37 P.M to 5.25 P.M.).

I. RESIGNATION OF THE SPEAKER

The Secretary informed the House that Shri Harmohinder Singh Chattha has resigned the Office of the Speaker of the Haryana Legislative Assembly with effect from the afternoon of 28th January, 2011.

II. GOVERNOR'S ADDRESS

The Deputy Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 4th March, 2011 at 2.00 PM, under Article 176 (I) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

III. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Mahabir Prasad, Former Governor of Haryana.
2. Sardar Harpal Singh, Former Minister of Haryana.
3. Padamshree Seth Sirikishan Dass, Former Minister of Haryana.
4. Shri Satbir Singh Malik, Former Minister of Haryana.
5. Shri Lal Singh, Former Minister of State of Haryana.
6. Shri Bhagmal, Former Parliamentary Secretary of Haryana.
7. Shri Amir Chand Kakar, Former Member of Haryana Legislative Assembly.
8. Freedom Fighters of Haryana.
9. Martyrs of Haryana.
10. Others.

and spoke for 13 minutes.

On the suggestion made by the Parliamentary Affairs Minister and agreed to that, the name of Shri Jogi Ram, Ex MLA S/o Late Shri Mange Ram, Distt. Panipat was also added in the above-said list.

Shri Om Prakash Chautala, a member from the Indian National Lok Dal and Shri Anil Vij, a member from the Bhartiya Janata Party spoke for 9 & 6 minutes respectively.

The Deputy Speaker also associated himself with the sentiments expressed in the House and spoke for 4 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

IV. ANNOUNCEMENTS

(A) BY THE DEPUTY SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Deputy Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Shri Anil Vij, MLA

(B) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February, 2009, July-August, 2009 and September, 2010 and have since been assented to by the *President/Governor:-

FEBRUARY SESSION, 2009

*The Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Bill, 2009.

JULY-AUGUST SESSION, 2009

1. The Haryana Police (Amendment) Bill, 2009.
2. The Haryana Urban Development Authority (Amendment) Bill, 2009.

SEPTEMBER SESSION, 2010

1. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2010.
2. The Haryana Municipal Corporation (Amendment) Bill, 2010.
3. The Haryana Private Universities (Second Amendment) Bill, 2010.
4. The Kurukshetra University (Amendment) Bill, 2010.
5. The Maharshi Dayanand University (Amendment) Bill, 2010.
6. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2010.
7. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2010.
8. The Haryana Appropriation (No.3) Bill, 2010.
9. Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2010.

10. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2010.
11. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2010.
12. The Haryana Gau-Seva Aayog Bill, 2010.
13. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill, 2010.
14. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2010.
15. The Haryana Service of Engineers, Group A, Irrigation Department Bill, 2010.
16. The Haryana Value Added Tax (Second Amendment) Bill, 2010.
17. The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill, 2010.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Committee met at 11.00 A.M. on Friday, the 4th March, 2011 in the Chamber of the Hon'ble Speaker

The Deputy Speaker presented the first Report of the Business Advisory Committee as under : -

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.30 A.M. and adjourn at 2.30 P.M. without question being put.

On Friday, the 4th March, 2011 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Tuesday, the 15th March, 2011, the Assembly shall meet at 10.30 A.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the business on 4th, 7th to 11th, 14th and 15th March, 2011 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 4TH MARCH, 2011

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Election of Speaker.
5. Papers to be laid/re-laid on the Table of the House.
6. Presentation of Four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

SATURDAY, THE 5TH MARCH, 2011
SUNDAY, THE 6TH MARCH, 2011

HOLIDAY.
HOLIDAY.

MONDAY, THE 7TH MARCH, 2011
(2.00 P.M.)

1. Questions Hour.
2. Motion under Rule 121.
3. Discussion on Governor's Address.

TUESDAY, THE 8TH MARCH, 2011
(10.30 A.M.)

1. Questions Hour.
2. Resumption of discussion on Governor's Address and Voting on Motion of Thanks.
3. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2010-2011 and Report of the Estimates Committee thereon.

WEDNESDAY, THE 9TH MARCH, 2011
(10.30 A.M.)

1. Questions Hour.
2. Presentation of Budget Estimates for the year 2011-2012.

THURSDAY, THE 10TH MARCH, 2011
(10.30 A.M.)

1. Questions Hour.
2. Non-official Day.

FRIDAY, THE 11TH MARCH, 2011
(10.30 A.M.)

1. Questions Hour.
2. Presentation of Reports of Assembly Committees.
3. General discussion on Budget Estimates for the year 2011-2012.

SATURDAY, THE 12TH MARCH, 2011
SUNDAY, THE 13TH MARCH, 2011

HOLI DAY.
HOLIDAY

MONDAY, THE 14TH MARCH, 2011
(2.00 P.M.)

1. Questions Hour.
2. Resumption of discussion on Budget Estimates for the year 2011-2012 and Finance Minister's reply and Voting on Demands for Grants on Budget Estimates for the year 2011-12.

TUESDAY, THE 15TH MARCH, 2011
(10.30 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of Reports of the Assembly Committees.
6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2010-2011.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2011-2012.
8. Legislative Business.
9. Any other Business."

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 2 Minutes.

Shri Om Prakash Chautala, a Member from the Indian National Lok Dal spoke for 3 Minutes.

The motion was put and carried.

VI. WALK OUTS

(i) All the Members from the Indian National Lok Dal present in the House and a Member from the Shiromani Akali Dal staged a walk out as a protest against not being extended the sittings of the House.

(ii) All the Members from the Bhartiya Janata Party present in the House staged a walk out as a protest against not being extended the sittings of the House.

VII. ELECTION OF SPEAKER

At 4.24 P.M., Sardar H.S. Chattha, Cooperation Minister moved-

That Shri Kuldeep Sharma, a member of the Haryana Legislative Assembly, who is present in the House, do take the Chair as Speaker of the Assembly.

The motion was seconded by the Parliamentary Affairs Minister.

Several Members supported the above mentioned motion.

There being no other proposal, the Deputy Speaker declared Shri Kuldeep Sharma unanimously elected as Speaker at 4.25 P.M. and requested him to take the Chair.

(Shri Kuldeep Sharma escorted by the Chief Minister and P.W.D(B&R) Minister occupied the Chair.)

VIII. CONGRATULATORY SPEECHES

Shri Sampat Singh, Shri Aftab Ahmed, Shri Bharat Bhushan Batra, Shri Vinod Sharma, Shri Anil Dhantori and Shri Raj Pal, Members from the Treasury Benches; Shri Om Prakash Chautala and Shri Ram Pal Majra, members from the Indian National Lok Dal and Shri Anil Vij and Shri Krishan Pal Gurjar, Members from the Bharatiya Janata Party, made congratulatory speeches.

Rao Dan Singh, Smt. Anita Yadav, Shri Prahlad Singh Gillakhera and Ram Kishan Fauji, Chief Parliamentary Secretaries made congratulatory speeches.

Shri Randeep Singh Surjewala, (PWD(B&R) Minister; Capt. Ajay Singh Yadav, Finance Minister; Smt. Kiran Chaudhary, Excise and Taxation Minister and Smt. Geeta Bhukkal, Education Minister made congratulatory speeches.

The Chief Minister also made congratulatory speech.

The Speaker, thanking the members, made some observations.

IX. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.

By the Parliamentary Affairs Minister (Sr. No. 1 to 6 and 8 to 24 laid and 7 re-laid).

1. The Haryana Rural Development (Amendment) Ordinance, 2010 (Haryana Ordinance No. 10 of 2010).
2. The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Ordinance, 2010 (Haryana Ordinance No. 11 of 2010).
3. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Ordinance, 2010 (Haryana Ordinance No. 12 of 2010).
4. The Haryana Salaries and Allowances of Ministers (Amendment) Ordinance, 2010 (Haryana Ordinance No.13 of 2010).
5. The Haryana Contingency Fund (Amendment) Ordinance, 2011 (Haryana Ordinance No. 1 of 2011).
6. The Haryana Municipal Corporation (Amendment) Ordinance, 2011 (Haryana Ordinance No. 2 of 2011).
7. The Personnel Department Notification No. G.S.R.15/Const./Art.320/2010, dated the 17th June, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
8. The Personnel Department Notification No. G.S.R.25/Const./Art.320/2010, dated the 29th October, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
9. The Personnel Department Notification No. G.S.R.26/Const./Art.320/2010, dated the 13th December, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
10. The General Administration Department Notification No. S.O.113/H.A.3/1975/S.8/2010, dated the 18th November, 2010 regarding amendment in Haryana Legislative Assembly Speaker's and Deputy Speaker's Allowances Rules, 1997, as required under section 8(2) of the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975.
11. The General Administration Department Notification No. S.O.114/H.A.3/1970/S.9/2010, dated the 18th November, 2010 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9(2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
12. The Revenue and Disaster Management Department Notification No. S.O. 8/H.A.7/2008/S.19/2011, dated the 18th January, 2011 regarding the Haryana Evacuee Properties (Management and Disposal) Rules, 2011, as required under section 19 (2) of the Haryana Evacuee Properties (Management and Disposal) Act, 2008.
13. The Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31st March, 2010, as required under section 37 (7) of the State Financial Corporations Act, 1951.
14. The 42nd Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
15. The 10th Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
16. The 36th Annual Report of Haryana Seeds Development Corporation Limited for the year 2009-2010, as required under section 619-A (3)(b) of the Companies Act, 1956.

17. The Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2007-2008, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
18. The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2008-2009, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
19. The Finance Accounts (Volume-I & II) of the Government of Haryana for the year 2009-2010 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
20. The Appropriation Accounts of the Government of Haryana for the year 2009-2010 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
21. The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
22. The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
23. The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24. The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 on State Finances Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

X. (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against

Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iv) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 3.37 P.M. to 4.25 P.M.

The Sabha than adjourned till 2.00 P.M. on Monday, the 7th March, 2011.

**CHANDIGARH
THE 4TH March, 2011**

**SUMIT KUMAR
SECRETARY.**